

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.7034/2022

(Arising out of impugned final judgment and order dated 23-05-2022 in CRMABA No. 4183/2022 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

IQBAL @ BALA & ORS.

Respondent(s)

(IA No.107425/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.107427/2022-EXEMPTION FROM FILING O.T.)

Date : 16-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. R.K. Raizada, AAG
Mr. Vishwa Pal Singh, AOR
Mr. Piyush Hans, Adv.
Mr. Vikas Gothwal, Adv.
Mr. Nitin Narang, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

Dasti service is permitted.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)